

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 113
IA No. 102/JPR/2021
IA No. 303/JPR/2021
IA No. 321/JPR/2021
IA No. 251/JPR/2022
IA No. 454/JPR/2022
IA No. 428/JPR/2022
IB No. 131/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Sanwar Mal Tiwari Sole Prop. of Rajasthan Steel Corporation

...Financial Creditor/Applicant

Versus

Aesthetic Stone Arts India Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant	: Amol Vyas, Adv. Vijendra Bangar, RP Nitesh Shrivastava, Adv.
For the PNB	: Shashank Jain, Proxy Counsel

ORDER

IB No. 131/9/JPR/2019:

Heard Mr. Nitesh Shrivastava, Adv. for the Suspended Director, Mr. Shashank Jain, Proxy Counsel appearing on behalf of Mr. Vikas Jain, Adv. for the Punjab National Bank, Mr. Amol Vyas, Adv. for RP and Mr. Vijendra Bangar, RP present in person. This supplementary affidavit has been filed by Mr. Nitesh Shrivastava, Adv. for the Suspended Director. It has been submitted

Sd-

proposal is under consideration with the Punjab National Bank. List the matter on 17.11.2022.

IA No. 454/JPR/2022:

This is Forty-First Progress Report for the information regarding the work done by the Resolution Professional (RP) in the matter of Corporate Insolvency Resolution Process (CIRP) of M/s Aesthetic Stone Arts India Pvt. Ltd. This report has been filed by RP Mr. Virendra Bangar. Mr. Virendra Bangar, RP present in person. This report is taken on record subject to just exceptions. IA No. 454/JPR/2022 stands disposed of accordingly.

Sd-

(Prasanta Kumar Mohanty)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

September 28, 2022
VG